

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.4293/2021

[Arising out of impugned final judgment and order dated 06-12-2019 in MP No. 3317/2019 passed by the High Court of Madhya Pradesh at Indore]

MUKESH

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(IA No. 32754/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 32752/2021 - EXEMPTION FROM FILING O.T.)

Date : 26-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. Puneet Jain, Sr. Adv.
Ms. Christi Jain, AOR
Mr. Manna Arora, Adv.
Ms. Akriti Sharma, Adv.
Mr. Harsh Jain, Adv.
Mr. Om Sudhir Vidyarthi, Adv.
Mr. Ojusya Joshi, Adv.

For Respondent(s)

Mr. V.V.V. Pattabhiram, D.A.G.
Ms. Mrinal Gopal Elker, AOR
Mr. Rajan Chourasia, Adv.
Mr. Chinmoy Chaitanya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel appearing for the parties at length.
2. Exemption Applications are allowed.
3. Arguments concluded.
4. Judgment reserved.
5. Learned counsel appearing for the parties to file their respective written submissions within a period of one week from today.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)